



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 846/94.

Dt.of Decision : 7-9-94.

Smt. D. Venkayamma

.. Applicant,

Vs

1. The Deputy General Manager (T.T.)
Dept. of Telecommunications,
Andhra Pradesh Circle,
Sanchar Bhavan, Nampally,
Hyderabad - 500 001.
2. The Chief Superintendent,
Dept. of Telecommunications,
Central Telegraph Office, Abida,
Hyderabad - 500 001.
3. The Sr. Superintendent,
Dept. of Telecommunications,
Central Telegraph Office,
Sec'bad - 500 003.
4. The Incharge, Telegraph Office
Department of Telecommunications,
DAE Colony, ECIL Post,
Hyderabad - 500 762.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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OA.846/94

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri Kota Bhaskar Rao, learned counsel for the respondents.

2. The applicant is working as Senior Telegraph Operating Assistant (T).

3. This OA is filed challenging the order dated 30-6-94 to the extent of her transfer from ECIL office to CTO, Secunderabad. It is stated that in view of the interim order dated 21-7-1994, the applicant is allowed to continue in the office at ECIL and Shri Ch. Hanumantha Rao, who was posted in place of the applicant in the office of ECIL is allowed to work in CTO, Secunderabad.

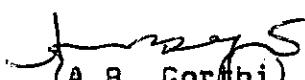
4. The case of the applicant is that she filed representations dated 6-7-94 and 11-7-94 as per annexures 5 and 8 respectively. The applicant is relying upon her ailment as one of the grounds to assail the impugned order of transfer and in support of her illness, medical report as per annexure-9 is filed.

5. We feel that in the circumstances, it is just and proper to maintain status-quo till the representations of the applicant against the order of transfer are disposed by the concerned authority. In the above view, it will not be just and proper for us to express ^{our views} anything in regard to the pleadings of the applicant and the respondents.

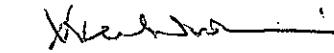


6. Hence, R-1 is required to dispose the representation dated 11-7-1994 of the applicant. If the applicant so chooses she can make further detailed representation to R-1 by 30-9-94. If such representation is also going to be made, the same also has to be considered by R-1. Till the representation/representations of the applicant against the order of transfer are disposed of the status-quo has to continue.

7. The OA is ordered accordingly at admission stage.
No costs.)



(A.B. Gorchi)
Member (Admin.)



(V. Neeladri Rao)
Vice Chairman

Dated : September 7, 94
Dictated in Open Court

*Amulya
13/8/94*
Deputy Registrar(J)CC

To

1. The Deputy General Manager(T.T) Dept.of Telecommunications, A.P.Circle, Sanchar Bhavan, Nampally, Hyderabad-1.
2. The Chief Superintendent, Dept.of Telecommunications, ^{SK} Central Telegraph Office, Abids, Hyderabad-1.
3. The Sr.Superintendent, Dept.of Telecommunications, Central Telegraph Office, Secunderabad-3.
4. The Incharge, Telegraph Office, Dept.of Telecommunications, DAE Colony, ECIL Post, Hyderabad-762.
5. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
6. One copy to Mr.K.Baskar Rao, Addl.CGSC. CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

